

concerned agencies in regard to the security of the late Shri Rajiv Gandhi. The operational arrangements set in place by the then Government did not, however, prove as effective in practice.

Keeping in view the aforesaid recommendations of the Intelligence Bureau Government is of the view that the decision of the then Government regarding the nature and scale of security which was made available to the late Shri Rajiv Gandhi from February 1990 proved to be qualitatively inadequate to meet the envisaged requirements.

In the context of the above stated position, the statement under para 4 of the Memorandum of Action Taken, tabled on 23rd December 1992, stands modified.

Government has amended the SPG Act to provide the required security cover to former Prime Minister and their families.

(Interruptions)

SHRI MANI SHANKAR AIYAR (Mayiladuthurai) This is most inadequate. I would like to know whether we will have an opportunity to discuss this matter because I am afraid, there are a number of very important issues which are not being discussed here.

SHRI S B CHAVAN You can have full-fledged discussion. There is no difficulty. *(Interruptions)*

[Translation]

SHRI RAM VILAS PASWAN (Rohra) The report of Verma Commission cannot be changed in the name of SPG. *(Interruptions)* The same Governor is still there. President's rule was there. Was the Governor not responsible to the Government? *(Interruptions)*

SHRI NITISH KUMAR (Rohra) Who was

supporting the Candra Shekhar Government? *(Interruptions)**

[English]

*(Interruptions)**

MR CHAIRMAN Nothing goes on record.

*(Interruptions)**

MR CHAIRMAN Members can ask for discussion in the House. You can see the Parliamentary Affairs Minister.

(Interruptions)

MR CHAIRMAN Let the Advisory Committee decide to have the discussion. No discussion can take place now. Discussion will be fixed by the Business Advisory Committee.

DEMANDS FOR GRANTS (GENERAL)
1993-93

MINISTRY OF HOME AFFAIRS

[English]

SHRI IBRAHIM SULAIMAN SAIT (Ponnani) Therefore, as far as the package is concerned, this package gets completely rejected. *(Interruptions)* Instead of acquisition you should have taken over the area temporarily under custody and referred all the consolidated cases to the Supreme Court, which is the highest judicial body in the country. We prefer to do that. We want a settlement. If it cannot be expedited, take it to the Allahabad High Court. The Government can direct to do it expeditiously and come to a settlement very soon. If that cannot be done, you refer it to the Supreme Court under 138. We are not against any settlement. We want peace. Once it is mandatory, it does not solve the problem. Therefore, it is rejected in your package. We are against acquisition. We are against

[Sh Ebrahim Sulaiman Sart]

construction of the temple and the mosque. Judicial verdict of the Supreme Court has to be taken. You must understand it very clearly that we want to abide by the law. We want immediate prosecution against offenders. We want peace and communal harmony in this country. But if you are going to accept the domination of the Fascist forces, of Hindu Rashtra, it will destroy the solidarity of the country, it will harm the country. They are also talking of changing the Constitution. They can change the Constitution also. They can throw it overboard. As minorities we love the country and we want peace in the country. As far as we are concerned we have taken a decision. Whatever the situation, we are not going to leave the country. We are going to live in the country. Whatever the threats from Shri Lal K. Advani and others we are not going to leave the country. We are going to die in this country. We live in this country and we want that justice should be done. We want honourable existence in the country.

We have an identity. Every section of the population desires to protect its own identity. We are for protecting our identity. That is what our friends on all sides should understand. The Government should understand this.

As far as Kashmir is concerned accession was voluntary. The people of Kashmir acceded to India voluntarily with their own sweet will. But today there is an alienation. There is wide gulf. Why? You have to think it over. The point is Shri Jagmohan was the main cause of it. There is no doubt about it. As far as Kashmir is concerned, Article 370 was a constitutional commitment. So when you go back from your commitment, there is a suspicion about you, about your commitment. You have committed yourself to Article 370. The erosion of Article 370 means you are creating a suspicion in the minds of the people of Kashmir. You have given it a special status. You have given Article 370 to the State of Jammu & Kashmir. You have given that right. All these things are there. Now, by trying to erode

it, you are going to create a difficult situation. The situation will deteriorate, it will not improve. You will have to take a decision. You have to go back to the 1953 position.

SHRI MANI SHANKAR AIYAR (Mayiladuturai) You will accept that our Government has not gone back on Article 370. There has been no erosion of Article 370.

MR CHAIRMAN No interruptions please

(Interruptions)

SHRI EBRAHIM SULAIMAN SART There is a complete erosion of Article 370 there. It should be restored. The promises given already must be restored. You should build up confidence of the people. The atrocities of the forces must stop. What is happening today? There is a revolt of the police there. What is the situation prevailing there? Who is responsible for all these things? I have seen the situation there. I have gone there. I have studied the situation. I know about it. There is a complete alienation. Moreover, the Muslims are suffering. The communal riots are taking place. The Muslims are butchered mercilessly. Their women were raped. How are you going to control the situation? Could you control the situation after the demolition of the Masjid? Will you completely control the situation? Bombay was burning for 12 days. You have failed to control it. What message are you going to convey to the people of Kashmir? Their houses are burnt. The forces are working with the object of economic annihilation. You must do justice to every section of the population of our country. It cannot be done one way. What we want is that the Government should understand the situation. There is complete alienation, as I told before. There is money power, muscle power. There is nothing more than that.

SHRI MANI SHANKAR AIYAR Do you agree with Shri Jagmohan? Please give me a minute. He has given the permission to me. Sir

SHRI CHAIRMAN He cannot give the

permission

SHRI MANI SHANKAR AIYAR I have asked for his permission (*Interruptions*)

SHRI EBRAHIM SULAIMAN SAIT I will tell you I must say that now a free and fair election cannot be held there (*Interruptions*)

MR CHAIRMAN There should not be any dialogue like this Please address the Chair

SHRI MANI SHANKAR AIYAR He has given me the permission to ask a question

MR CHAIRMAN I do not approve of this procedure at all Let him address the Chair and when your turn comes, you reply This way, we cannot go on with our business

SHRIMANISHANKARAIYAR I requested him to yield He has yielded

MR CHAIRMAN I will not allow him to yield
(*Interruptions*)

SHRI MANI SHANKAR AIYAR Then I have to accept your ruling but under protest When he is ready to yield why cannot I ask a question?

MR CHAIRMAN It is not the way to conduct the debate like this

SHRIMANISHANKARAIYAR I am only asking him to yield He has agreed to yield

MR CHAIRMAN I will not allow him This is not correct
(*Interruptions*)

MR CHAIRMAN Shri Ebrahim Sulaiman Sait, please wind up now There are several Members who want to speak
(*Interruptions*)

SHRI EBRAHIM SULAIMAN SAIT As far as the situation in India is concerned, regarding

elections, the muscle power and money power play an important role Therefore we want a change in the electoral system We want a list system of elections The present electoral system does not reflect the mind and the character of the people That is why there should be a change Either there should be a list system or some other system There should be this system or that system fifty per cent this system and fifty per cent elections You must consider the change of electoral system That is very much essential because the present electoral system does not reflect the mind of the people (*Interruptions*)

SHRI MANI SHANKAR AIYAR It is the same system that has elected you

SHRI EBRAHIM SULAIMAN SAIT Yes But that is defective It is because with 30 per cent votes the BJP is ruling in U P (*Interruptions*)

MR CHAIRMAN Please conclude

SHRI EBRAHIM SULAIMAN SAIT Therefore it does not reflect the mind of the people Justice has to be done The minorities in the country must have social justice and also they must have relief honour and property Kashmir dispute should be solved by going back completely and re-establishing Article 370 and giving the status

As far as elections are concerned, we must review the electoral system and try to have any electoral system that can give justice and there should be a fair play to all

[*Translation*]

SHRI SURYA NARAYAN YADAV (Sahasra) Mr Chairman Sir our party is never given time to speak The Members of Janata Dal (Ajit) never get a chance to participate in the discussion There are twenty Members in our party and not even a single Member has so far been provided chance to speak

[English]

MR CHAIRMAN You will get a chance

SHRI JAGMEET SINGH BRAR (Fandkot)
I am grateful for the opportunity given to me I stand to support the Home Ministry's Demands for grants

At the outset, I would like to congratulate the Government on two very important issues One was the long standing problem of the Bodo area. Which has been solved The Ministry and the Government deserve all appreciation for that And I would like to point out that in Punjab the confidence of the people which was not there for the last 12 years has been restored by the Government The security forces as well as the Government has done a commendable job I think with the solving of the Bodo area problem the local aspirations have been fulfilled The great vision and the statesmanship which the Prime Minister and the Government has shown is remarkable and outstanding

I would like to congratulate the Government on extradition treaty between INDIA and the Great Britain I think that anti-India propoganda launched by the vested interests continuing for years has been checked and has almost come to an end

I have a very relevant objection which I want to point out regarding the Home Ministry's report which has been circulated to the Members On page 5 of this report, there is a word which is a derogatory and severely hurts the feelings and the sentiments of the community to which it has been referred The Home Ministry's report on law and order mentioned that in the Punjab the activities of the Sikh extremists continue unabated though there was considerable decrease in the number of violent incidents

I have an objection on this word 'Sikh extremists' For the last 12 years in Punjab, we fought for the cause that a terrorist has no religion and a terrorist should not be called a christian or

a Muslim or Sikh So, I point this objection with agony and pain because the people of Punjab and the Sikhs can never be terrorists They have always sacrificed their life for the cause of nation whenever and wherever put on test. This is a big insult to the great Sikh freedom fighters of the country like Sardar Bhagat Singh, Shri Kartar Singh Srabha and Sardar Udham Singh and several others who laid their lives for the country This is a relevant objection which I am making I would like to request the Home Ministry through you Mr Chairman that this word should be omitted On the other hands it has been mentioned on page 9 regarding the relief and pension to the victims of riots in different parts of the country by the Government I have a humble suggestion to make on this It has been mentioned that the next kin of persons killed in the riots would be paid Rs 1 lakh and those permanently incapacitated would be paid Rs 50 000 each

17.25hrs

[MR DEPUTY SPEAKER in the Chair]

Sir I would like to point out that for the last nine years the victims of the Delhi specially the widows of the 1984 Delhi massacre they are on an agitational path and they have come on to the roads Scores of time they have met the persons concerned in the Home Ministry as well as the Prime Minister But this grant has not been given to the widows of the 1984 riots which is a serious lapse and causes heart burning in the Minds of the minority community So, I would like to point out to my Government and the Home Minister that the delay in giving this grant and relief to the victims, this indecision and this delayed justice, singling out the 1984 riots victims can prove to be counter productive for the state and the country

Sir, before me, I have memorandum of settlement which I have carefully studied it is a historic memorandum of settlement on which colleagues from my party and from the opposition have spoken several times and on different

occasions in the House. This is a document which was signed by two great leaders on the 24th of July, 1985 and is known as the Rajiv Longowal accord. This accord was signed by the late Prime Minister and our dear leader Shri Rajiv Gandhi and Sant Harchant Singh Longowal. Unfortunately both these leaders are not with us now. There are 11 points in this unfulfilled memorandum, I would like to highlight these points before the House Sir.

No. one is that compensation to innocent persons killed after 1982 as promised in the accord has been paid. Army recruitment—the second point in this memorandum has not been fulfilled. The third point is about the enquiry into the November incidents by Justice Ranga Nath Misra which was to be extended to the disturbances at Bokaro and Kanpur, that has not been fulfilled. Fourth is about the inhumane treatment of these discharged for the army and that also has not been implemented according to the spirit of the memorandum. Even disposal of pending causes and after that the territorial claims have not been fulfilled. The 7.1 clause in Rajiv Longowal accord says that the capital project area of Chandigarh will go to Punjab. This accord when signed was welcomed by one and all. Not even a single point of this accord has been implemented. So, I would like to point out that with the non-implementation of this accord, whatever we have achieved in our state, that is in Punjab is going to be negated and reversed in the times to come. But Sir, I warn and say with full responsibility that we will repent later on. As we are aware Sir, there was a conspiracy across the border to distribute Punjab and the country. The people of the state suffered and almost every but one was affected in one or the other manner. It has been mentioned in this report of the Home Ministry as how the people with their full dedication, commitment and sacrifices fought for the country. I would like to point out that it would have been an appropriate occasion had the Home Minister who had just now left been here in the house for some time more. Shri Chavan the Hon'ble Home Minister on the 27th of April 1992 made a statement at Fatehgarh Sahib, a

historic town where the two small sons of Shri Guru Gobind Singh aged 7 & 9 sacrificed their lives for the cause of humanity. He made a statement there on 27th April, 1992 addressing thousands of people and later the press. The Home Minister Shri S. B. Chavan even said that the Prime Minister would announce a political package during his visit to Punjab in either May or June 1992, raising lots of hopes in the minds of the people. This statement was made last year by the Home Minister of this country. I would like to point out that no political package or fresh initiative on Punjab has been taken up till now. I have regards for the Home Minister of our country but as for the situation and the question of my state is concerned, I would like to point out another very important lapse and political immaturity. Again the Home Minister on the 10th of April, 1993 made a statement the headline of the newspaper carried the statement Chavan goes back on the package. Is this the reward given to the people of Punjab for bringing back normalcy? The news correspondents commented

The Union Home Minister backtracked on the issue of announcing a political package for Punjab. This has become a mockery. This reminds me of the great Lebanese poet Khalil Gibran who wrote in his famous poem, "I and You", "We are sons of sorrow and you are sons of joy." Today the people of Punjab after fighting 12 years against terrorism and after crushing the evil designs of anti-India forces across the border ask and I point this out in this August House which is the most important assembly in the country where democratically elected representatives represent the will of the people and sentiments of the nation, if no political initiative were to be taken why this announcement was made by the Home Minister. Even the editor-in-chief of the important newspapers stated that this is an "out of package" Tribune they have pointed out and I would like to quote one line that "Almost one year ago Shri S. B. Chavan spoke of an imminence of a package for Punjab and after being banded about by the media all these days he disowned it formally on Thursday. This is a tragedy for Punjab that whatever

[Sh Jagmeet Singh Brar]

ments were made. They were not implemented. I call it betrayal of faith with people of Punjab. Sir, After this I would like to come to a point that after normalcy has returned to the state, the Chief Minister of Punjab and the opposition parties whose leaders sacrificed for the cause of Punjab and the nation to bring back normalcy must be congratulated.

But I would like to request the Prime Minister who as a statesman, as a leader and as a visionary ordered Assembly and parliament elections in Punjab, later on Municipal and Panchayat elections were also held and there was 70 to 90 percent polling. I would request the prime minister to visit Punjab immediately to further strengthen the national forces. This one question is being repeatedly asked by the leaders of the other political parties that normalcy and peace has returned in the state, why the Prime Minister has not visited Punjab.

I would like to point out one or two very important points which have been mentioned in the report of the Home Ministry in the demands for grants. I would like to speak on the human rights commission which was announced by the Ministry some time back. I would like to say that the commission should consist of men and women known for their integrity and impartiality of judgment. I would also like to point out that its members should be independent of Government, having proven expertise of competence in the field of promoting and protecting human rights and should be drawn from a variety of background. On human rights I have another point to make that the Commission should be directed to establish effective cooperation with the non-government organisations with first hand information about the reports of the human rights violation. The third very important point that I would like to make in this connection is that the commission should be empowered to investigate the conduct of the police as well as the army and paramilitary forces in all the Indian States. It should have adequate facilities to carry

out on the spot investigations. The commission should have immediate and unhindered access to all the places where detained persons are held or are suspected to be held and officials should be obliged to cooperate with the commission on the investigations. I think this is going to be a very positive step. If national human rights commission is set up this will be a great step towards those people in the country who have been harassed, those people who have been shot dead in fake encounters and those people who have been booked in the TADA and other cases without rhyme or reason in having some platform to express their views.

On human rights commission I would not like to elaborate. But I have a point in this connection. The Jammu and Kashmir situation has been mentioned in the report in the Demands for Grants.

Sir, I would like to congratulate the Government and the security forces for their constructive and positive role in the valley. There is one time point which occurs in my mind that is a very nasty incident, a very tragic incident, which happened in Jammu and Kashmir. And that was the Sopore blaze where 72 people were killed and burnt alive. I would like to point out that the role of the security forces has to be checked by the Ministry. As the details of the Wednesday's incident come out in bits and pieces, the plot becomes more mysterious. This was reported in a very important newspaper. I would like to quote that. It says:

"The townsfolk told this reporter that BSF had gone amuck on the day. They burnt down all the houses and buildings and shot down people indiscriminately."

Some even suggested that this activity of this BSF was non provocation and there was no provocation before. I think, these acts are a hindrance to the normalcy of the state, and this role of the Armed Forces should be checked if ultimately peace and normalcy has to return back in the state.

Sir, I have two other points to make. Like my other colleagues in the opposition, like my sanyasin sister, I would not take much time of the House. But I would like to point out that a former Justice who is now a Member of the BJP, Shri Gumanmal Lodha, has narrated a famous Urdu couplet. That is

[*Translation*]

Hum aah bhī bharte hein to ho jate hein
badnam who katal bhī cartē hein to charcha
nahin hatī

[*English*]

He was pointing out to my Government. As he has been a former Judge, I would like to tell one very famous Urdu couplet on this occasion on him. That is

[*Translation*]

Jopesh pesh raha harguah mien yar usne
talab kiya gunahgaron ko

[*English*]

A national tragedy had happened on 6th December in Ayodhya. I would like to point out one relevant point on this to the Government if they can listen me. On the 6th December incident, As a Member I have a right to express it. What had happened on 25th February? The BJP Rally was stopped, it was banned. All the forces and the might of the Government were there to stop that Rally. And if this arrangement, if this police Bandobast would have been done on the 6th December in Ayodhya, I think this national tragedy would have been averted. Here we have to be answerable to the nation and to the coming generations of this nation.

There is a mention of Justice Sarkaria's Report on Centre-state relations and the Demands for Grants of the Ministry. Sir, Justice Saikaria's commission worked for five years. It was set up in June 1983 and the report was

presented in January 1988.

I would like to point out the first major recommendation. It says

The imposition of President's Rule and the deployment of central armed forces should be done sparingly and only at the special request of the state. In this connection, the commission came down heavily on the bulk imposition of President's Rule in 1977 and 1980.

The second important recommendation is

Though the general recommendations tilt towards the Center - advocating the unity and integrity of the nation - the commission suggests that Art. 258 (the Center's right to confer authority to the states in certain matters) should be used liberally by the center.

The commission points out at the frequent misuse of the Governor. It recommends that the Governor should be a non-political person appointed in consultation with the Chief Minister concerned.

About the transfer of High Court judges, it suggests that the High Court judges should not be transferred against their will. Inter-state council and other matters were discussed in this Sarkaria commission Report. I would make a request to the Government in letter and spirit.

About the transfer of High Court judges, it suggests that the High Court judges should not be transferred against their will. Inter-state Council and other matters were discussed in this Sarkaria commission Report. I would make a request to the Government that the Sarkaria commission Report should be implemented in letter and spirit.

I have one more point to make. I will not take much time. That is regarding the misuse of TADA.

Sir, today in my state of Punjab only more

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than 20,000 people are languishing in jails under the TADA. I do not mind if a person has committed a crime. He should be investigated, I am not supporting their cause. But I would like to point out that this Terrorists and Disruptive Activities (prevention) Act is the blackest of black laws enacted by parliament. The Act has made a confession before a policeman admissible, which has given rise to cats abuse of human rights and brutalise the police which in the state of Rajasthan and Punjab, have resorted to tortures in mass quantities. Sir, trials in camera have made the procedure established by law a mockery and Articles 21 and 22 illusory.

Sir, on the floor of the Punjab Vidhan Sabha last year the chief Minister of our state admitted that there were 15,000 people who are languishing in jails under TADA. The provision of anticipatory bail has been taken away and, therefore, innocent persons are victimised by the police. So, I would request the Government that this TADA which is being grossly misused and with the police Mafia in the country coming up this TADA should not be given further extension so that in this TADA should not be given further extension so that in this country democracy must flourish.

Sir, I will take one more minute. I would like to make one more point and that is regarding the hijacking. There have been 7-8 hijackings since 1977 up till now. I think this problem had arisen after the Anti-Hijacking Act was made because the hijackers were not booked under this anti-hijacking Act. I know one of the cases where the hijacker said that 'I would like to talk one of the cases where the hijacker said that's would like to talk to a very important and very respectable person whom I hold in high esteem, who is a very dedicated leader of the nation, Mr. Atal Bihari Vajapayee, and then negotiate'. I have come to know that that person has not been booked under the Anti-Hijack Act 1982. Here there is a discrimination because there are certain people who have no voice and are lan-

guishing in jails for the last 9 years in Ajmer and Lahore jails. The Government should not act discriminatory while taking action against these anti-national activities. So, I would like to point out to the Government to the concerned Minister, that this Anti-Hijacking Act should not only be for the people who have no voice and there is nobody to take up their cause, but also for those people who have hijacked the planes. The law of the land should operate equally.

With these words, sir, I thank you very much and I support the Demands of the Home Ministry.

[Translation]

SHRI RAM SARAN YADAV (Khagana)
Mr. deputy Speaker, Sir, I am grateful to you for giving me an opportunity to speak.

The Ministry of Home Affairs is responsible for providing justice to all as also proper governance of the country. So far as my knowledge goes, all is not well with the police department, people visiting police stations are maltreated and police officers behave in a very rude manner. FIR of even an injured person bleeding profusely is not registered without receiving a bribe from him. The Government should look into it. What will happen when protectors of the people have become so callous. Recently police killed 8 persons in Bihar, but they were shown killed in police encounter. One person who was playing cards was caught and shot dead. Another man who was sleeping with his children was also shot dead. A person named Harballabh was murdered in 1980 in Bihar. In fact, laws are not equally applicable in our country. Like a poor man is in a criminal case such as murder of dacoity etc., his properties are attached and members of his family are harassed to the extent that this house is demolished by the police. Harballabh Yadav was murdered by a police officer Shafi-Alam who is holding the post of ASP (Khagana) at present. A case was registered against him at the instance of the court in 1980 and attachment

warrant was issued against him but even after 13 years of the incident he has not appeared before the Court. I would like to know whether there are separate laws for him. Shri Ram Vilas Paswan has rightly said that the Constitutional provisions are differently applied to different sections of the society. So long as constitutional provisions are differently applied to the different sections of the people, they will continue to become terrorists and they continue to take law into their own hands. If the judiciary and the administration fail to provide justice to them, they will be forced to become terrorists. I can say to the extent that today judiciary has also become partial. Some persons get bail even at the judge's residence at midnight or on the road also. But the poor man does not get bail. This shows how people are discriminated in our country under the same laws. Law enforcing officers misuse laws in arbitrary manner. It all depends on their sweet will as to who will be released on bail or who will be put behind the bar. There is no rule of law in the country. If the Government fails to take appropriate measures in time, terrorism which is already on the increase in Punjab, Assam, Kashmir etc. would reach every house & heart in the country and the Government will not be in a position to control it. Therefore the Government will have to think over this matter on priority basis. Provision will have to be made to impose some restrictions on judiciary and steps should also be taken to prevent misuse of powers given to the police. In order to keep a watch on them, some separate provisions should be made. Only then justice can be meted to the people and peace restored in the country. When people lose faith in judiciary, they resort to terrorism because no other alternative is left before them. That is the reason why I am acquainting you with my views.

You know that flood water in the rivers emerging from Nepal causes havoc in our constituency Khagaira every year. I would like the Central Government to make a separate provision for this area to provide relief to the people there. I am not begging aid from the Central Government. It is the responsibility of the

Government to protect the borders of a state if it is invaded by a foreign country. It is in fact a sort of foreign invasion that the water from Nepal causes destruction in our area every year. The central Government should pay attention to it.

In my constituency, people have been rendered homeless for the last forty years due to soil erosion caused by the rivers Ganga and Kosi. But no measures have been taken for their rehabilitation. Even children in their families have grown young and reached marriageable age but no steps have been taken to rehabilitate their families. The Government acquired land but the acquisition of land is stayed by the High Court. How ironical it is that the High Court and the Supreme Court do not issue stay orders if the Government acquires land for construction of highways and railway lines, but they do grant stay orders when the land is acquired for rehabilitation of people. This dual policy should not be adopted. The Government should enact law debarbing people to get stay orders from the High Courts or the Supreme Court in such cases. The people whose houses are destroyed in fire incidence are given a meager amount of Rs. 150 as compensation which has been in vogue since the British rule. This meager amount of Rs. 150 is too inadequate to meet the cost of even bamboo required for repairs of the house. Therefore I request to increase the relief amount by making necessary amendment in the relief code.

There has been a growing tendency to foment communalism in the name of religion in the country. There is communal tension all over the country. Everything is being done in the name of the temple or the mosque. On the other hand, hospitals are flooded with patients, be it the AIIMS or Ram Manohar Lohia hospital, people are suffering from various diseases. I have never seen an ailing man cured of his illness simply by going to a temple or a mosque or by worshipping there. Then why people are so much concerned about the religious matters and the whole country is burning in communal fire.

Just now Uma Bharti ji made a mention of

[Sh Ram Saran Yadav]

'Saroopnaka' a character of the Ramayana epic I was surprised how a woman could use an insulting language against another woman After all, what crime did saropnka commit? did she use any weapon against Lord Rama? She had just put a before marriage proposal Lord Rama and it was quite natural Attraction between man and woman is a natural thing and saropnaka did nothing unequal while proposing before Lord Rama

Ram directed her to his brother Lakshman and replied that he was already married and his brother was still a bachelor, go to him What I want to say is that Ram uttered a lie at that moment beyor Saropnaka though we call him Maryada Purshottam and Lord Rama, I would like to know that what compelled him to tell a lie and why the nose and ears of a woman were cut Was it graceful for such a great man called Lord Rama to do so? It was not good to cut nose and ear of a lady by telling a lie (Interruptions)

SHRI NITISH KUMARI You ask him as to what was spoken by saropnaka and whether he was present at that time (Interruptions)

SHRI RAM SARAN YADAV I am not citing it on my own but it has been mentioned in Ramayana (Interruptions)

SHRI RAJVEAR SINGH (Aonla), This version can be more authentic because he belongs to the same family (Interruptions)

SHRI RAM SARAN YADAV No, I am referring to Balmik Ramayana This reference has come in all the Ramayana All Ramayana are the same In this manner, the deeds of cutting nose and ear of a lady by entangling her end crating illusion cannot be termed 'Maryada' Do you also want to do the same thing in the name of religion and mislead people? Do you want to refer to the same reline in which daughters were offered as 'Devdas', in the temples? Do you want to introduce the same reline in then county/ Are

you a supporter of such region in which a Hanjan was humiliated by hanging a bell in his neck and a separate route was earmarked for him and people wanted to avoid his shadow even? What right you have to call yourself a Hindu?

'Humanism should be the religion of all of us When 'Varnasharam Dharama' was introduced by Manu, a question was raised that which 'Varnu' is the lowest among all the varnsas At one place he has stated - as has been said in Ramayana by Tulsidas that-

'Jo Vrma Adham Teli Kumhara Supath
Kirash Kaul Kalwara

Where do you want to take the country in the name of Shri Ram? You call, him Maryada Purushottam who got the nose and ear of a lady amputated Can you justify this act of his and call him a religious, judicious and fair minded persons?

You want to destroy the country in the name of Ram Do you want to reintroduce that religion in which child of a poor, daiti was sacrificed at the altar of God as hog deer is sacrificed now-a-days? If he resisted not to sacrifice him he was advised not to worry as he was directly being sent to God Do you intend to bring that religion?

"Dhor, Ganwar, Shudra, Pashua Aur Nari
Ye Sab Taran ke Adhikari "

This division was made by you You should feel, ashamed when you call for Hinduism Whom do you call Hindu? Is that a person called Hindu whom you don't allow to enter into the temple and perform pooja at the altar Have you any right to all him a Hindi? All these things shoould be considered by you Don't try to ruin the country in this manner

Mr Deputy Speaker, Sir, I would like to appeal my Hindu and Muslim brethren that God or Allah is the same thing God is omnipresent That is why do not fight with each other I would

like to advice both the communities to construct a modern hospital in place of constructing a temple or mosque there so that all diseases could be cured and ? In which all Hindus, Muslims, Sikhas Buddhists, Jains and chnstians may take treatment A modern hospital open the pattern of All India Institute of Medical Sciences may be constructed there Now-a-days different types of disease are erupting in our country In that hospital Ram and Rahim both may be treated In this manner, gods relating to both the communities will remain there Don't fight Both will be safeguarded God does not dwell in temple only, but he remains in the hearts of all the people Don't ruin the country in the name of Hindu religion All of us will be allowed to take treatment there

Mr Deputy Speaker Sir, I would like to ask which temple or mosque has arrangement to cure the patient? Thousands of people are sick today They are crying for medical aid No facility has been provided to them for their operation till now That is why, Mr Deputy Speaker Sir though you, I would like to say in the House today to stop the fight relating to temples Don't throw the country in turmoil and save it from ruining

Mr Deputy Speaker, Sir, since you are ordering me to conclude I would like to request that the Government should perform its duty properly If the Government works properly all of us will support it and if it does any wrong I will oppose it This is not the opinion of my party, but I am expressing my own view point

Mr Home Minster, Sir I would like to request you again to streamline the police Administration and this House should do something to keep judiciary in order and some checks should be imposed on all these so that all the people could get justice

18.00 hrs.

DR LAXMI NARAYAN PANDEYA
(Mandsaur) Mr Deputy Speaker, Sir, I would

like to support the cut motions put up by the hon Members of B J P on Demands for Grants of the Ministry of home Affairs The Pnme function of the Ministry of Home Affairs is to make security arrangements in the county, establish integration and develop amity among the people and it is accountable to provide protection to every person and maintain law and order situation, in the country But the Ministry of Home Affairs has neither been able to perform its duty in regard to ,maintaining national security nor is safeguarding the common man The common man is worried

There is no security if you travel by rail or bus or by aircraft Security as such is not there It has become a matter of grave concern It is very essential to get rid of this situation

The terrorism extremism naxalism and inflow of infiltrats are increasing in the country due to inefficiency and incapability of the Government (*Interruptions*)

[*English*]

MR DEPUTY-SPEAKER Would you like o say something, Mr Minister?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMETN OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMETARY AFFAIRS (SHRI MUKUL WASNIK) There are many speakers We may extend the House for some time The list cannot be exhausted today (*Interruptions*)

SHRI NIOTISH KUMAR There is one speaker in this House

SHRI MUKUL WASNIK There are many speakers to speak on this subject We ill have to continue the discussion tomorrow also you may extend the House for some time today

MR DEPUTY-SPEAKER Is it the desire

of the House that we continue for some time?

[*Translation*]

SHRI NITISH KUMAR Mr Deputy Speaker, Sir as long as you desire to run the House, you may continue it. We have no objection. But along with it I would like to urge upon the minister of Parliamentary Affairs to ensure quorum in the House.

DR LAXMINARAYAN PANDEYA Some days ago reports regarding Bihar had appeared in news papers. According to it, Bangladeshi infiltrators have been settled in 12 districts of Bihar. They have got their names entered in the list of voters. They have contested election sofa panch and Sarpanch also. If it is true I feel it will cause a serious threat to the country. Infiltrates who entered into some areas of Calcutta are now demanding for separate land. The Ministry of Home Affairs is not taking any action in this regard.

When did they come what was their number? Somebody says that their number had reached two crore. Somebody says that their number reached 50 to 60 lakh. I would like to know from the Hon. Minister what is their exact number after all how did they come and whether any arrangement has been checked them or not.

Recently a report has been received from Gujarat that some Pakistanis are intruding into Kutch area also and they want to capture the entire Kutch border by intimidating people. I would like to urge that it is a very serious issue and it should be thought over properly that if somebody migrates to our country and settles here and becomes a voter it is not good. Even Delhi is not unaffected by it. Today culprits are moving scot free. Rajasthan is also not untouched with it. The intruders have not made some special hide-outs. They want to disturb security, peace and harmony of the country by intruding into the country. The Ministry of Home Affairs should take stern action in this direction. All intelligence agencies of the Government

have proved a failure.

On the one hand we have the problem of foreign intruders, On the other hand some where there is the Bodo problem, the Gorkha Land problem, the Jharkhand problem or the other. After all the Congress generated problems perhaps it does want to overcome these problems. It is creating new problems each and every day. The problem of terrorism is also its own creation. The problem of Naxalites is also the creation of the Congress. The Congress is the mother of all problems. It is creating problems one after the other. Efforts should be made to find out solution. Its best solution is that the most stringent measures should be taken. We always demand for the fencing of borders with barbed wires but this is not done. Rather fencing with barbed wires is done only to prevent the B. J. P. rally on the 25th February on which expenditure to the tune of more than Rs. 30 lakh was incurred. From Border security point of view Government must be vigilant on borders but it hardly bothers to do so there. What the Government thinks fit to be vigilant is that the hon. Pilot makes an aerial survey aboard a helicopter on the 25th February rally and watches everything from the top. The Government is making desperate bids. Perhaps the Government has started realizing that its very existence is in danger. Therefore it acts what it likes because Whom God would destroy he first makes mad. Thus the Government is acting in an improper manner. The people of the Bharatiya Janata party were citizens of India. They had come to the Government to express their feelings. They had come to demand that the democracy in the country be safeguarded. But the police personnel of the Government used water cannon against our National President Dr. Murli Manohar Joshi due to which he fell down. Shri Lal K. Advani, Shri Madan Lal Khuman and many other hon. Members from amongst who are sitting here were lathi charged. When we were arrested and seated we were again pushed aside and again lathi charged. Some sustained head injury while some other sustained leg or hand injury that caused fracture. What were the

reason for banning the rally of the 25th February? We are citizens of India and neither we are foreign intruders, nor militants. The people of the country had come to tell the Government something. Had they demonstrated at the Boat Club, no harm would have been done. What were the reasons behind banning them? Why the rally to be processed on the Ambedkar's birth anniversary was not allowed? They should have been allowed and we too. Everybody enjoys this right here. The farmers expressed their opinion behind the Red Fort. It is not right. I would like to submit something about Kashmir.

Even after the passage of so much time, the Government assures everyday that it is finding out solution to Kashmir problem. What solution has been found out by Government? No solution has been found out till date. Was the Government discussing it with Dr. Farooq Abdullah who is a traitor? Some days back I went to the Badra war, kushwater and Doda areas of Kashmir. The people of Kistawar were openly raising pro Pakistan slogans on the 14th August. What was the intelligence agency of the Government doing at that time? What were other Government services doing at that time? On the 15th of August the terrorists and extremists sneaked into Bhadrav. The firing continued of 16 hours. Women, children and common people were stranded in their houses. The Border Security Force and the Paramilitary forces were not empowered to open fire. They were firing only in their self-protection, otherwise they might have driven out the terrorists. The Government is giving relaxation there deliberately and this is the reason behind the present situation there. If the Government at all wants to take action, it does so against us. Whom does it ban? The R S S office is sealed and what was its repercussion? The High Court gave verdict that the Government was wrong in sealing it and ordered it to unlock it. Recently the office of Suruchi Prakashan which published book in Delhi was sealed. They moved the High Court which said that the Government had done wrong and the seal should be broken. The Governments

dismissed the Madhya Pradesh, Rajasthan and Himachal Pradesh Governments by misusing the Article 356 of the constitution. It is a matter of great shame that the High Court gave its verdict in the Madhya Pradesh case to restore the Vidhan Sabha and the Government. The dissolution of the Legislative Assemblies is wrong. Appeal should be made against it within fourteen days. Otherwise its order will be implemented. Now the Government is not abiding by the courts decision. It would be better if the Governments were restored, the Legislative Assemblies were restored and the democracy was safeguarded. But the Government did not do. The Government is not prepared even now to announce the date of elections. However, the period of 6 months is already passing. I think, if the Government does not bring any motion here in a day or two, a constitutional crisis will arise again. I am of the opinion that the Government is likely to bring it and it might be preparing for it, but it will bring it on the very last day. The Government should accept the Sarkaria report.

I would like to draw your attention on to two or three points mentioned particularly about present situation in the report of the committee on the Ministry of Home Affairs and conclude. In the report recommendations have been made to increase the number of paramilitary forces, to impart training to para-military forces, and to provide proper accommodation facilities to them. It has also been mentioned that deployment of para military forces-be it Indo-Tibet Border Force or any other forces like the C R P F or others, in the maintenance of internal security every now and then, will demoralise them and diminish their efficiency. From this point of view also, their training and other amenities are essential. There is need of preparing one or two such forces as may be kept prepared for maintaining peace and security only. These para-military forces should not be deployed for this purpose. They do not have any sophisticated arms. The situation has worsened to such an extent that many times they become unable to protect themselves. Therefore they such amenities should be provided to them.

[Dr Laxmi Narayan Pandeya]

The tendency of the Government to ban meetings rallies sometimes by instructing the Tamil Nadu Government sometimes by interacting the Kerala Government, sometimes by instructing the Kerala Government or the West Bengal Government and thereby to deprive the citizens of their democratic rights and to suppress their voice and to violate their constitutional and Fundamental Rights will not be proper

After all what will be the situation? Whenever the Government takes steps that amount to violation of the Fundamental rights of people the court highlights such tendency. While honoring all those courts I would like to appreciate them that despite all such circumstances they have given their impartial verdicts. Recently Shri Brijbhushan Sharan Singh was released by the order of the court. He is an hon. Member of parliament. But the government again arrested him under the Goonda Act. Our hon. Member of parliament Shri Vinay Katiyar was arrested. hon. Shri Lal K Advani was arrested. What was the ultimate result? Shri Joshi was arrested. What came out? Shri Advani was kept first at Agra then he was taken to Matatila. The High Court was of the opinion that there is no prima-facie case against him hence he is released unconditionally. Ultimately the Government had to yield. Be it a case against hon. Shri Advani or Shri Joshi or against hon. Members of Parliament or it is case of imposition of a ban on meetings or of the sealing of the offices of the R S S the Bajrang Dal the Vishwa Hindu panchad or the dismissal of Government the Government had to face defeat in all such cases. Therefore it should be taken seriously. The Government must think over the present situation. Today crimes are being politicised. The culprits of the Bombay and Calcutta bomb blasts are enjoying the patronage of politicians.

Today Assam is disturbed. However there is some peace in Punjab. But the incident that occurred in Kashmir during the last two or three days have become a matter of grave concern,

though I do not want to go into details of such incidents. Such situation must be improved. The Kashmir refugees have come here who are our own fellow-countrymen and our brethren and for whom there is no arrangement of their security, accommodation, care and health care must be resettled properly so that they may feel once again that they are safe here and that there is peace and that the law and order situation is good. Special steps should be taken to ensure all this and to win people's confidence.

With these words I conclude.

SHRI BHUBANESHWAR PRASD MEHTA (HAZARIBAGH) Mr Deputy Speaker Sir, I rise to oppose the Demands for a Grants in respect of the Ministry of Home Affairs. India is a vast country. Country's unity and integrity is in danger ever since the incidents of 6th December and bomb explosions in Bombay and Calcutta. It has also posed a threat to country's internal security.

Sir, as you know the Babri Masjid was demolished on the 6th December. I would like to tell people from BJP and same other communal organisations whether they belong to RSS, Bajrang Dal or Shiva Sena that the demolition of Babri Masjid has disgraced the country throughout the world. India has been defamed by it. Are you aware of the fact that after demolition of Babri Masjid hundreds of temples have been destroyed in foreign countries? During the communal violence that broke out in the country after the 6th December incident, thousands of people were killed, thousands of houses were destroyed and property worth crores of rupees has been damaged. This Government remained a neutral spectator to all these events. The Central Government talks of communal harmony but the Congress party is not less at blanché than the BJP. When it knew what was going to happen on December 6, its intelligence department and C I D knew about it. It did not do anything. Earlier people from the Congress party said that the BJP people would demolish the Babri Masjid on December 6. Even then this Government did

nothing and remained a mute spectator. The Uttar Pradesh Government was dismissed later but it could have been done earlier. Ayodhya could have been saved by controlling the administration of the state by Central Government, but it was the done. Later they have dismissed the Government of Madhya Pradesh, Rajasthan and Himachal Pradesh. It was a right step, I do not oppose it but I would like to ask as to what the Government did in Gujarat and Bombay in Maharashtra. Where thousands of innocent people were killed. There was no BJP Government. There is Congress Government in Maharashtra but the administration was handed over to Shiv Sena and R S S for nine days. They massacred innocent people and looted property. The Maharashtra police and the Government had been mute spectators. I would say in clear terms and as the newspaper also report and on the basis of statements made by Shri Bal Thackarey that Shri Thackarey is the Chief Minister of Maharashtra. Who is running the Government at his sweet will and Shree Pawar and his predecessor had no say in the affairs of the state. Shiva Sena has massacred and looted innocent people on selective basis. Action should be taken against it. But it has not been done because the Shiv Sena has friendship with the Government of Maharashtra and thus Shiva Sena administers the Bombay even today. I would like to say that it was the moral duty of the Government to dismiss the Governments of Gujarat and Maharashtra also on the same ground as it dismissed the Governments of Rajasthan, Madhya Pradesh and Himachal Pradesh. Maharashtra and Gujarat were more affected by communal violence than these states. Today the whole country is under the threat of terrorist activities. Bomb explosions in Bombay and Calcutta have created a fear psychosis among people. Traveling in trains, aeroplanes creates fear of bomb explosion or hijacking. I would like to ask, how the intelligence department of Home Ministry is working, What this department was doing when there were such bomb explosions at 12 places and that too in Bombay. After some days the same type of bomb explosion took place in Calcutta and the

intelligence department got no clue to it. The Home Ministry makes a demand to raise its allocations. I would like to know the justification for it. Whatever incidents are taking place in the country after 6th December whether it is the communal disturbance, secessionist activity, terrorism or extremism the Home Ministry has failed in every sphere. But the Congress Government and its policy of delaying the matter is responsible for it.

Sir, today Kashmir and Punjab are hit by terrorism. Innocent people are being killed there. If you go into the history of this problem it will be known that it is quite old, but non form the Congress party has made any efforts to solve it. It will not be wrong, if we say that, problem of terrorism in Punjab and Kashmir is the creation of the Congress Government and now the whole country is facing its consequences (*Interruptions*) be it Bihar, Andhra Pradesh or any other place, harians, tanbals and backward people do not get social Justice anywhere though the Congress Government makes tall claims in the regard.

The Government only talks about the welfare of backward class people but it has not provided protection to them against the torture and atrocities. Be it Andhra Pradesh, Bihar or any other place in the country, terrorism will keep in rising till the poor and weaker sections are given protection, their rightful dues and status. This terrorism can not be suppressed at gun and rifle points. So it is necessary for the Government to protect them or give them freed to protect themselves. Everybody know the incidents that took place in Bombay after 6th December. Did the Government ever thought how to solve the Punjab Kashmir problems politically through dialogue.

Sir, today an hon. Member from the Congress party had congratulated the Government for solving the Bodo problem, but it is not a permanent solution. This problem will rise again. Regarding the Jharkhan problem, I heard that the Government has agreed to provide

[Sh Bhubaneswar Prasad Mehta]

council and a dialogue is going on I would like to tell the Ministry of home Affairs and the Central government that Jharkhand problem cannot be solved in this way The Government has invited a handful of people for discussion on this problem This is an old movement which has now become violent They have started Economic blockade, bomb explosion and damaging railway lines and now this Government is giving advice to them I would like to say that giving advice is not the solution to Jharkhand problem

You have hatched a conspiracy of making consultations with a few selected people on the Jharkhand problem But you should have held consultations with the leaders of all the political parties and regional parties regarding Jharkhand problem But the Government did not invite either BJP or Janata Dal or anybody else In this way you are making this problem more complicate by making consultations with a few selected people only

Sir, I would like to submit that there is only one way for solving this problem that a separate Jharkhand state should be constituted by merging Chhota Nagpur area of Bihar and Santhal paragon If it is not done, terrorism may arise there and then the Government would send army to cope with the problem, but it would not be resolved (Interruptions)

SHRI CHHEDI PASWAN (Sasaram) The people are demanding a separate county named Jharkhand not a state called Jharkhand

SHRI CHHEDI PASWAN (Sasaram) The people are demanding a separate country named Jharkhand not a state called Jharkhand

SHRI BHUBNESHWAR PRASAD MEHTA This is a misleading statement People are demanding a state called Jharkhand and this is a long standing demand many new states have been created after the rise of this demand

Jharkhand state would also be formed and you cannot stop it Your wrong policies cannot stop this It would not be stopped even by formation of a council

Mr Deputy Speaker, Sir, Pakistan trained terrorists are being sent to Kashmir and Punjab after imparting training, Newspapers are publishing these reports bomb blasts took place in Bombay and the hon Minister has admitted the fact that Pakistan was behind the conspiracy and it has given shelter to Memn brothers Thereafter the incident of Bomb blasts took place in Calcutta I would like to ask as to why the Government does not take up the matter with Pakistan in a bold manner because Pakistan is attaching the unity and integrity of the country and sabotaging our internal security Today Pakistan threatens to take all our internal matter to U N O We always follow our agreements but still it interferes in our internal affairs We are sitting silent Where would we like to our country in his way? Pakistan is conspiring against the unity and integrity of this county Government should take a concert step in this regard and should tell Pakistan and other countries clearly that if they would continue making interference in the internal affairs of the county they would have to bear the consequences But the people in power do not have the courage to say so

Today the problem of infiltrates is before us People are infiltrating from Bangladesh If lakhs of refugees enter this county, what would happen to this country? The Government should take up the matter with the Government of Bangladesh and other countries in a courageous way We should share a clear cut policy in this regard

The national language Hindi is also one of the issues and it is also under the charge of Home Ministry The Government has taken no concrete step of make Hindi as national language right from the beginning. All work is being done in English and as such English has become our national language Only the English

knowing persons are allowed to appear in higher exams i.e. IAS, IPS Etc. This country has no place for the people who are educated through Hindi or regional languages. I would like to submit that due status should be given to Hindi and other regional languages.

I would like to submit something regarding freedom fighters. Today lakhs of applications of the freedom fighters are pending. The files do not get cleared unless bribes are paid. Generally the pensions are sanctioned to wrong persons. The people who fought for the freedom of the country do not get pension therefore the Government should work sincerely and the pending applications should be cleared. For this purpose a time-limit for three months or six months should be fixed. The people run to Delhi from Bombay or Calcutta or Patna for this purpose. I would like that such an arrangement should be made as no person should have the need to run to Delhi for getting sanctioned hos permission. I would also like to submit that the unity and integrity of the county should be safeguard and the county should march on the path of progress in a secured way. The Government should do this work without hesitation otherwise the country would disintegrate.

[English]

SHRI B. RAJARAVIVARMA (Pollachi)
Sir, I rise to speak on behalf of AIADMK on the Demands for Grants of the Ministry of Home Affairs.

Each year the expenditure of the Home Ministry goes up substantially. I can understand the reasons. The Government has to take the situation arising out of widespread terrorism. But I fail to understand why the Center is indifferent to the genuine needs of Tamil Nadu. It goes to the credit of our hon. Chief Minister that the buds of terrorism were nipped in the bud and he law and order has been maintained in an exemplary manner. Even the Center has appreciated the way out. Chief minister has tackled the LTTE in Tamil Nadu. But it is very unfortunate that a

demand for over Rs. 80 crores made for the modernisation of police has not been favorably agreed by the Centre. I take this opportunity to appeal to the Centre one again to sanction this amount immediately enabling Tamil Nadu Government to tune up the police.

It is a matter of grave concern that ruling party at the center has also the Union Home ministry are silent over the incidents in the Tamil Nadu Legislative Assembly created by the Congress leader AND Las there just because the congress party is in power at the Center the congress leaders and MLAs in Tamil Nadu think that they can commit any crime and create law and order problem and go scot-free.

MR. DEPUTY SPEAKER: If you want to make any allegations, you have to give a notice. Formalities are there. Do not make any unnecessary allegations. What are your problems and what are the suggestions you are making to the Government? Better you concentrate on that.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Allegations can always be made with proper notice.

SHRI B. RAJARAVIVARMA (Pollachi): Let me say it once again that our leader, hon. Chief Minister has vowed to protect the law and order, no matter who is ruling at the Center. The functioning of the Assembly and the state Administration will not be allowed to be held to ransom for political gain by the congress party. Since people have given a massive mandate to our leader the Congress can never think of disrupting the administration in Tamil Nadu. I warn once again if the Center and the Congress do not take necessary action if they bring sanity to the activities of its members in

[Shri B. Rajaravi Varma]

Tamil Nadu their aim will be defeated and the nuisance created by them will be put down with a heavy hand

Sir it is a matter of deep regret and shame that the congress party for the sake of political mileage is joining hands with the PMK which glorified the assassins of Shri Rahiv Gandhi. Only in september last year the resolution was adopted unanimously in the state Assembly requesting the center to ban the PMK. But now the Congress finds the same PMK acceptable for an electoral alliance. Even after this somersault the congress is afraid of facing the election in Tamil Nadu. That is why they have influenced the Election commission to cancel the bye election to the Ranipe Assembly Constituency. We will not be surprised even if the Palani bye-election for Lok Sabha is canceled. Because the congress know that without the support of the AIADMK it is only a zero in Tamil Nadu. The very fact that the Congress has not announced its party candidate of the palani Lok Saba bye election confir the apprehension that election is going to be cancelled.

Sir even the minority congress Government at the center repeatedly says that it will complete its five year term but it is a black spot on democracy that the Center threatens to dismiss an elected state Government without any rhyme or reason. In the whole of India Tamil Nadu is the only state where law and order prevails to the core. There are many states particularly ruled by the congress party where law and order have broken down letting the anti-social elements to rupe the roots. But the Centre comes out with a flimsy reason to cancel election in a peaceful Tamil Nadu.

If the Home Ministry has any regard for the constitution and democracy it should stand by the Tamil And Government and our Chief Minister to fight the terrorism and the communal

forces. Only if the Home ministry explicitly given it support to the Tamil Nadu Government to tackle the problem being created by certain vested interests inside and outside the Assembly, it can absolve itself from what it has done to Tamil Nadu. Otherwise, I warn the center will fall under its own weight.

With these words I conclude

[Translation]

SHRIS M LALJAN BASHA (Guntur) Mr Deputy Speaker Sir I rise to oppose the demands of the Ministry of Home Affairs presented in the House. Today people have lost faith in the police system of the county. It appears from the police activities that it is increasing the terrorism everywhe in the country. There is wide spread corruption among the police personnel. While even in their police uniform they are behaving like communal fundamentalists and are encouraging communalism in the country. Rampage and looting have become attrition. It happened at that the occasion i.e. in the death of Shrimati Indira Gandhi and Shri Rajeev Gandhi. The police personnel's we as inmates did looting the Andhra Pradesh at the time of death of an M.L.A. So the people have lost their faith in police. The shops of those people who were not affiliated with any of the political party were attacked and looted. As a result of it the victims had to stage demonstrations on roads. All of this happened when the congress party was in power in Andhra Pradesh. When Dr. Chenna Reddy was Chief Minister of Andhra Pradesh, he made a statement that some congressmen had conspired for communal riots to remove him from the chief Ministership. During these riots 4-5 hundreds Muslims were killed. ** It is his own statement.

SHRI KRISHNA DUTT SULTANPUR (Shimal) Mr Deputy Speaker, Sir, I am on a point of order. These words should be expunged from the record of the House.

** Expunged as ordered by the chair

[English]

MR DEPUTY-SPEAKER I will just examine it. If it is unparliamentary, I will remove it.

SHRI RANGARAJAN KUMARA-MANGALAM *Parliamentary term should be used (Interruptions)*

[Translation]

SHRIS M LALJAN BASHA Communal riots were engineered through creating terrorism. This is a statement of the Chief Minister.

Still the Congress is in power so all of this will continue. It has also been observed that whenever Congress is in power communal riots take place. Wherever the Congress is in power, communal riots take place. Wherever the opposition parties are in power communal riots have not taken place. I am at a loss to understand the policy of Congress in this regard. I have been elected for the first time to the Parliament from the constituency of Guntur. I find that the intention of the Congress Party is not clear. That is why the country is facing such a severe crisis and its condition is miserable. Although the condition has deteriorated after 6 Dec., yet the secularism is alive and I am a living example of it. Shri N. G. Ranga is a great leader of Guntur, another BJP candidate contested and got 23,000 votes, but I was declared elected. Similarly a number of Muslim candidates got elected from the several constituencies in the country. They got elected not only through Muslim votes but also through Hindu votes. That is why I submit that secularism is still alive in this country.

Mr Deputy Speaker Sir, today the policy of the Congress is that an SP has been authorised to issue character certificates immediately about the raids conducted there along with it they have also been authorised to write about the communal riots that took place there. It is also necessary to do this.

My another point is that a 15 point programme for the minorities had been launched in 1978 when the Janata Party was in power at the centre and afterwards the Congress said that it had launched this programme for Muslims but they * said. At that time late Shrimati Indira Gandhi called on the Chief Ministers of all the States and directed them that it was essential to implement this 15 point programme.

[English]

M DEPUTY SPEAKER You remove that word.

[Translation]

SHRIS M LALJAN BASHA But that 15 point programme has not been implemented. The provision as been made in the programme that an amount of Rs. 50 thousand would be provided to each person where communal riots occurred but it has not been done so about 500-600 Muslims as well as people belonging to other communities were killed in Andhra Pradesh but none has been provided Rs. 50,000. It has also been mentioned in that 15 point programme that Muslims would be recruited in army and police according to the ratio of their population but why it has not been implemented so far. Why the Congress Government does not implement that programme? Wherever the Congress is in power it does not give full powers to them. Therefore the 15 point programme should be implemented properly. The people have lost faith in police in rural areas, that should be restored again. Today the policemen have become so much communal that they themselves provoke riots. We should take steps to stop conflict between Hindus and Muslims. The Government should red mark the communal police personnel properly. If an IPS officer or a constable is communal he must be punished for it. Only then the communal riots will certainly be reduced and people can live happily in the country.

[Sh S M Laljan Rasha]

The Government should provide better and sophisticated arms to police and should give them maximum assistance. Today you can observe as to what sort of arrangements are going on in the Police and Defence departments for the security of the country. Despite a lot of expenditure being incurred on Defence and Home, the army personnel and the police personnel have no sophisticated arms and the result is that they are the victims of eventualities due to lack of proper arms. We have to improve the condition of Home Department first because we have not to fight with external powers. If the Government calculates the number of soldiers and policemen killed, it will immediately arrive at the conclusion that the condition of Home Department should have to be improved first. We can't rule the country properly if the internal situation will not be controlled. Therefore the police should be given its due rights and simultaneously the communal minded policemen should be red marked and an entry to this effect should be made in their character certificates and they should also be punished. The Government have to improve this system and all this should be done in such a manner that the interests of the country may be protected.

With these words I conclude

[English]

SHRI A CHARIES (Tiruvandrum) Mr Chairman, Sir, I stand to support the Demand for Grants of the Ministry of Home Affairs for the year 1993-94.

I have been listening to the speeches of almost all the Members. My friend, the hon. Member from the AIDMK is not here. He started his speech by saying that every year the budget amount is being increased. It very clearly shows that he has not cared to look into the proposals at all. One of the salient features of this year's budget is a slight decrease in the total budget amount proposed for the year 1993-94. He says

that there has been an enhancement

MR DEPUTY SPEAKER He is really wild. He does not like to hear your reply. So, you just proceed.

SHRI A CHARLES One of the most important demands under the budget is Demand No 42 in the revised proposals for the year 1992-93. The amount was for Rs 308 crore whereas in 1993-94 the proposals are only for Rs 292 crore. I find there is a slight decrease on going through the records. It is because the census work was being done and now the work is almost over and the majority of the staff has been redeployed and therefore the expenditure for the census work will not come in 1993-94. So there is a decrease.

In respect Demand No 44 that is for the police, the total amount for 1992-93 revised estimates was Rs 2915 crore whereas the present proposal is only for Rs 2730 crore. There is a decrease of Rs 185 crore obviously because two items of expenditure under 1992-93 do not find a place in this year. That is Rs 150 crore given as a special grant for the State of Jammu and Kashmir and another Rs 292 crore given as a loan to the State of Punjab. I can understand why the amount of Rs 292 crore given as a loan to the State of Punjab. I can understand why the amount of Rs 292 crores given as a loan does not find a place. But the special grant given to the State of Jammu and Kashmir for 1992-93 I am afraid should have been included this year also taking into consideration the present state of affairs in Kashmir. I request the hon. Minister and Ministry of look into this and see that order assistance is given to the state of Kashmir. In the existing political situation when the people are totally frustrated the Central Government has a responsibility to see that a sense of security is given to these people. That has to be looked into.

Another point is about Demand No 45 - Other Expenses where there is slight increase. In 1992-93 it was Rs 507 crore whereas in the

current year it is Rs 511 crores. That is obviously because there has been an increase in the pension of the freedom fighters that comes under this Demand. I understand why there is a slight increase. Only Rs 11 crores was provided for the modernisation of prisons to be given to all the 25 States. I feel something more should be given for this item.

Having stated some of the points under Demand I may be given some time to go into the other major issues that have been discussed by my other friends in the House. Sir, What was the agenda of action in this country for the last few years? I am really sorry that Ayodhya and Mandal took away almost 80 per cent of the valuable time of this House and the entire energy of the Government was unfortunately diverted in protecting the whole country against the communal onslaught, tensions and all undesirable and unfortunate incidents that took place.

I am very sorry to say that some of the hon Members, especially from the BJP, said that the Kalyan Singh Government has only discharged its functions. A Member of the status of a former Chief Justice of a High Court said that Kalyan Singh Government has discharged its functions and fulfilled the mandate given by the people. What is the mandate given by the people? The Congress manifesto is very clear. The people of this country has given the mandate to the Congress to rule the country for five years. The Congress is very clear in its manifesto that it is for a negotiated settlement. If that is not possible, the verdict of the court has to be accepted. I do not think the people of this country has given any mandate to the Shri Kalyan Singh for the demolition of a place of worship. They may say it is a disputed structure but while participating in another discussion, hon Member Shri Indrajit Gupta has very emotionally said that whether it is a temple or a mosque or a disputed structure, it is a place of worship. So, in all humility let me ask them as to whether there is any justification in demolishing a place of worship, is it the mandate given by the people? If so, why immediately after the demolition on the 6th of Decem-

ber the hon Leader of the Opposition Shri L. K. Advani resigned his post of the Leader of the Opposition? It has come in the papers. I do not know whether he really meant it and I do not know to whom he has sent his resignation letter. If he has sent the proper resignation letter to the hon Speaker as contemplated under the provisions of the rules, the resignation letter would have been accepted. This is all just to give an impression to the whole country that some of the leaders are also unhappy about the demolition. But the fact remains that all the leaders of the BJP, including Shri L. K. Advani, I have great respect for him and I am pained to say this were physically present in the operation of the demolition.

SHRI NITISH KUMAR: Why then do you have respect for him?

SHRI CHARLES: Since he happens to be the citizen of this great country, I have respect. I have respect for all the citizens of this country.

SHRI NITISH KUMAR: Do you have respect for those who have demolished it?

SHRI CHARLES: I have respect for everybody. *(Interruptions)* This is a secular country. *(Interruptions)* Sir, the then Chief Minister of UP has given an affidavit to the highest court of this country. He has given an affidavit to the Government, to the Home Ministry, to the President of India. He has flouted the affidavit and I wonder whether there will be a contempt of the Court when he says that he has fulfilled and discharged the mandate given by them. So, I think the incident that happened on the 6th of December, that is the demolition of the place of worship, is the greatest tragedy that happened in this country, in free independent India.

So, I would only request all the parties to join together and try to see whether a negotiated settlement in this hour of crisis is possible. *(Interruptions)* I would request the leaders of the BJP and Left parties and other leaders to sit together. It is not a religious issue, it is not a

[Sh A Charles]

fundamentalist issue, it is an issue of the security, survival and the unity of this country. So, this has to be ensured and this has to be protected. Due to paucity of time I am not going to deal, at length, with this issue.

Again, on the 26th of February, the BJP wanted to take the country to reasons. They wanted to give a message to the whole nation that they are very powerful and they can do anything they like. But, thanks to the Home Ministry and the dynamic leadership of the Ministers that such a situation was averted and avoided. The nation will be thankful to them. I congratulate the Government for the whole initiative and the steps taken to protect the life and property and to give a sense of security to the people of this country.

Then coming to Kashmir again I will very verily briefly say that the BJP only want to create problems there. I verily, humbly ask them through you, Sir, to explain as to what is their stand about Article 370 of the Constitution. Even today they say that Article 370 of the Constitution. Even today they say that Article 370 has to be abrogated and they ask, why Article 370 is there. I can tell them that it is because of the shritical reasons. If they are not aware of the facts let them go, learn study the history as to how Article 370 has been included by the founding fathers of the Constitution. No one is now competent to remove that Article, so long as the people of Kashmir want it.

19.00 hrs

I may ask them, through you, whether they want the territory of Kashmir or they want the people of Kashmir. We are here for ensuring the protection of life and the valuable pretty of the people of Kashmir. On two occasions when Pakistan attacked the borders of our country, it is our brothers and sisters in Kashmir who stood firm and protected the borders of our country and thus protected the country as a whole from

foreign aggression and invasion. It is these people who, you now say are the traitors.

Terrorism is a very unfortunate development of this country. We know that trained terrorists are crossing our borders. The only way to protect our country from terrorism of Pakistan, Bangladesh and other countries is to seal the borders of our country. Urgent steps will have to be taken to protect the borders of our country.

There was a passing remark by some of the hon. Members about Punjab. The situation in Punjab has improved remarkably but hon. Members on the other side are not happy to any that I would like to ask them what was the situation in Punjab two year back we held Assembly elections there. There was election of the Municipality and there was election of the Panchayat. More than 90 percent of the voters participated in that election and now we have an elected Government there. So, the condition of Punjab has changed totally and I congratulate the people of Punjab who stood firm and protected their territories. Ultimately the people of Punjab have come to the mainstream. That is every happy development. I would request that this is the exact time when we have to solve the problem of Punjab finally.

[Translation]

SHRI NITISH KUMAR: Mr Deputy Speaker, Sir, it is Seven O'clock now please extend the time of House by a few minutes.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OFF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS) (SHRI RANGARAJAN KUAMARAMANGALAM) (a): We will do what Pandayaji says.

DR LAXMINAYAN PANDEYA: If it is decided that all the enlisted Members will speak

today and reply to their points will be given tomorrow then extend the time otherwise adjourn the House when the hon. Members who is speaking concludes, Extend the time of House by 19 minutes

[English]

MR DEPUTY SPEAKER You may please compete within two minutes so that one or two more Members get the chance to speak so, the time of the House is extended by 15 minutes

SHRI A CHARLIES Sir I once again congratulate the people of Punjab for coming to the mainstream and for keeping the unity and integrity of this country

Much has been said about the Sarkaria Commission. On several occasions several paragraphs of the Sarkaria Commission Report were quoted here suiting the convenience of the occasion. My friend Nitish ji is here and he knows what happened when Shri V. P. Singh was the Prime Minister of the country. In one stroke 13 Governors were shifted from their places like lower Division clerks. The Sarkaria Commission is very clear about the term of office of the Governor, the mode of appointment and mode of termination of the Governors. But when it suited them, they dismissed 13 Governors in one day. Ever since the present Government has come to power, the only Governor removed was Shri Thomas of Nagaland. There was a discussion in the august House and even the Opposition parties did not support him because of the way in which he was functioning.

So, this Government is always for keeping the values and this Government has been implementing the recommendations of the Sarkaria Commission. I also believe that the question of smaller States shall now have to be taken

Coming to the autonomy of the States, Opposition is very keen about giving autonomy to the States and even the BJP says that more

autonomy has to be given to the States but at the same time in respect of Kashmir they say that Article 370 has to be abrogated. I cannot understand how they can blow hot and cold at the same time. I feel that more autonomy will have to be given to that State. That only will help the federal status of our country.

Bodo problem was there. There was an agitation for quite some time. We are happy that the Ministry of Home Affairs and the Ministers have taken strong steps and a settlement has now reached.

For Jharkhand also we are glad that an agreement has been reached. So Sir the main problem of 1992-93 was the problem of communal tension. There was a great crisis in the country. The country was facing a challenge but due to very bold leadership of the Prime Minister and the Home Minister that challenge had been faced. Thanks to the efforts of the Government that most of the problems are being sorted out in spite of the fact that some religious obscurantism and fundamentalist forces were raising their ugly heads. I do not charge any party like that. Because there are very good people in every party. There are a few such forces in every party. It is very unfortunate that fundamentalism and obscurantism are finding a place there.

Now, I will come to Mandal Commission's Report. My hon. friends Shri Paswan is not here. Everybody knows that the whole recommendation of the Mandal Commission has been projected on this nation with only with a political motive. There was no serious attempt or effort made to implement the recommendations of the Mandal Commission's Report. In Kerala, during the last 25 years 50 per cent of the reservation are being given to Scheduled Castes and the backward communities. I have personal knowledge and experience in the functioning of the public Service Commission. In the normal quota 10 per cent of the reservation is being given to the Scheduled Castes and every month, monitoring is done. If, in any Department, 10 per cent

[Sh A Charles]

reservation is not there, special recruitment is made in respect of Scheduled Castes. Now Sir, 50 per cent of the Heads of departments in Kerala are from Scheduled Castes. The Supreme Court was very clear to say that the creamy layer amongst the backward communities should be identified. Sir, this Congress Government is for producing the of the weaker of the weaker sections. We are not for the rich amongst weaker sections. So, I strongly say that the Government will come forward with a legislation for giving reservation only for the deserving and weaker sections of the backward communities. It is not that the entire reservation will be taken away or eaten away by a few handfuls amounts the backward communities. I am sorry to say one thing. Mr Nitish Kumar is a very fine and pleasing young man. You just look into it, You help the poor. You don't help the rich. I can give you hundreds of instances in Kerala where reservation is there. There, the reservation is taken away by the sons of IAS offices, the children of big businessmen or the higher strata of the backward community. None of the children who are really deserving and promising getting it.

I belong to a backward community. I don't want reservation for my children. But, in my community, there are really deserving people, they should be given the reservation. So, unanimously, you come forward, let us sit together sort out the whole problem, and in this year, let us implement the reservation. This is the challenge which is being posed. If you are for the weaker sections, if you really mean business, you come forward and don't go after Shri V P Singh because he will betray you. The whole backward community had been betrayed by him. Because, he did not even give a list, while issuing a *suo motu* order, like the Lord Buddha, one day wisdom had suddenly dawn on him, you. The 27 per cent reservation him to be given to the subward communications. These are all political gimmicks. You understand the reality and do justice to the backward.

With these few words, I strongly support the Demands for Grants of the Ministry of Home Affairs and I congratulate the Minister for the performance.

I request all the people of this country, all the parties, to come together and face the challenges and to see that the crisis that the whole nation is facing is averted.

[Translation]

DR S P YADAV (Sambhae) Mr Deputy Speaker Sir, I rise to oppose the demands for Grants of the Ministry of Home Affairs.

46 years have passed since India got independence and the Congress Government has been looking after the Home Ministry for about 42 years. It has been framing rules, laws and policies in respect of the Home Minister but these rules and policies have created regionalism, economic disparity, unemployment, injustice, dishonesty, bribery, religious fanaticism, injustice difference, cultural conflicts, corruption in judiciary, slackness as well as corruptions and bribery in all the Government departments.

Just now the hon. Home Minister was making a statement about the report of Verma Commission appointed to looking into the case of Rajiv Gandhi's assassination. I would like to know one thing only from the hon. Home Minister as why no Congress worker or supporter was present at the site of assassination and none else then Sri Rajiv Gandhi was killed in the explosion. Will it be a normal practice in the election campaign that the workers and supporters always remain forward and the candidates remain behind. When Rajiv Gandhi was assassinated on 21st May during the electioneering there was no supporter or the leader of Congress with him. Only one person died and he was Rajiv Gandhi. I would like to state in clear terms that the Government may blame to any party or person for it but the Congress party is directly blamed for it because there was no other persons within

periphery of one metre and only one person died these and he was Gandhi

Alongwith this, I would like to ask the Congress as to when they had supported Shri Chandra Shekhar then they did not talk to the non two providing S P G They had supported him and with drew also on the very petty issue of two police constables Whatever happened during elections has happened with their support At that, time the Government was in power with their support After that a number of atrocities were committed on a numbers of MPs and MLAs An MLA Shri Mahendra Bhati was murdered in Ghaziabad but the case of this murder has not been solved so far The Government has not conducted any CBI enquiry in this case

Earlier, a former minister of Uttar Pradesh Shri Sharda Prasad Rawat was summarred, but the Government was not at all moved Will the Government allow such a situation to prevail? Men in politics are being murdered I would further like to remind about the incident when the hon Member of B J P Hann Pathak ji, who is at the moment not present in the House, was beaten by Police in Gujarat At that time we all had pleaded that the Government should take some serious action and we had also submitted a Privilege Motion to the hon Speaker but that was rejected Rather, the Government was lauding the action of the police on the very next day It is not good that the Government should appli-ance it gets an opportunity and became shy of appeal at the right moment I would like to submit that rejecting a Privilege Motion is a matter of shame for all Members of the House particularly when such a treatment was meted out to an hon Member

Secondly, I would like to draw the attention of the hon Minister, who is sitting here that an industrialist Shri Mukesh Jain of Friend's Colony, Delhi was kidnapped and was released on a reason of about Rs 25 crore I would like to know whether the government is taking any action in this regard or not I would like to submit that the name of the inspector who was conduct-

ing the investigation in that case came in the newspaper and it was further alleged that he was himself involved in the act of kidnapping

Now I would like to know whether the Government is keeping vision on these people Besides there was one more case of Kidnapping in which as industrialist, Shri K L Sehgal was therein The Government should also agree as to what is being done in that case The cases of action of industrialists are increasing in Delhi and NOIDA and industrialists are fleeing NOIDA When such events are taking place in and around Delhi, we cannot then hope that the Government will be able to check such events in other parts of the country

I would like to submit that while a tanker carrying diesel was going from Mathura to Sambhal, a township in my constituency on 20th April, soon unidentified gunmen killed the driver Moh Kasim and abducted the conductor Javed near Jeiss police station The wonder of the truck is Moh Nazim Nbody has been arrested in that case so far 12 000 liters oil was being taken by the tanker 12,000 liters of oil cannot be stood in drun? So it must have been stored in some petrol pump owned by some big person ality the police is not taking any action in this case The conductor of the truck who was kidnapped has not retatened home so far The police inspector posted in that police station sidetracks the issue with a cruel smile on his face I presume that he must be involved in the conspiracy

There was a unanimous demand in the House that the S P and D M of Aligarh should immediately be transferred They ordered firing on the students of Aligarh Muslim University in which several students were killed The same S P and D M are now evading investigation of that case Similarly inquiry into the case of theft go 12,000 liters of diesel is also being evaded I would also like to know from the Government as that lesson we are taking from such incidents

I would like to say that a wide range of powers has been given to the police and it has

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become unreasonable. They frame false case under sections 307 and 302 and send innocent persons to jail. Ten to fifteen persons are put behind the bars for months together under false cases. There is jungle rule in Uttar Pradesh and the Central Government is responsible for that. You can go there to ascertain the facts that innocent people are put behind bars under sections 307 and 302 for months together whereas there is no provision to keep a person jail for one month. Bribe is taken to release them from jail and those who refuse to give bribe are challenged. This is the state of affair in Uttar Pradesh. I would like to draw the attention of the hon. Minister that earlier there was a provision that an F.I.R. had to be lodged for instituting the cases under section 302-307. This system, still there in Maharashtra. There is a 'Lekh Pal' system in the hill districts of Uttar Pradesh, but in plain of Uttar Pradesh the system has been abolished. In cases of heinous crimes coming under sections 302 and 307 and the in the cases of dacoity coming under sections 395-396 if an enquiry to the effect was not conducted by the D.M. but to now the police have become arbitrary because they have been given extensive power. There is no control over the people and the situation in the country is therefore deteriorating.

I would like to remind the number of problems that has been generated by the Government during the past 42 years. There is regular discussion of these problems. No matter whether it is a demand for grants of the Ministry of Home Affairs or of Defence, or the issue of Ram Mandir- Babri Masjid, they are all the creation of the Government. During the period of Janata Party Government, the people of the Congress Party had instigated Bhrindranwale to raise the demand of separate State of Kahalistan. They never imagined that the Janata Party Government would last for merely two and a half years. Consequently, when the Congress Party headed by Smt. Indira Gandhi came into power

in 1980, they had then themselves to face the consequences of the demand for Khalistan. The Government had to resort to blue star operation. Subsequently, the Prime Minister of the country had to her life. Murder is a heinous crime, be it of a Prime Minister or a common man. Murder is a condemning act. But the fact remains that the history of the country had to witness such a black day. It, at times, marks me think as to what are those rules of the ministry of Home Affairs that connotative protection to the Prime Minister of the country. If rules are like that then how can an ordinary person feel secured. How can this Government provide security to us. I would however, like to congratulate the Government for the fact that ever since Shri Beant Singh assume the office of Chief Minister of Punjab, there has been a remarkable progress there and peace is now prevailing there, but there is, of course, a fresh threat to the peace of Punjab. Recently, hon. Arjun Singh ji had gone there to deliver a lecture on the problem of Punjab organised by Guru Nanak Educational Trust. Hon. Member of Parliament. Mr., Brar said the day before yesterday that he was heckled and was not allowed to speak on that occasion. The Government is disturbing its own party Members. Then the Members of the opposition parties are bound to be totally hopeless.

Sir, police rule... Prevalis in Punjab now.

[English]

MR. DEPUTY-SPEAKER: That does not go on record.

(Interruptions)

[Translation]

DR. S. P. YADAV: I would like to request that the Government should help them in rearing their policies. Only then some thing could be done.

Sir, I would, now, like to speak something

about Kashmir The Kashmir issue is raised in this House frequently whether it is to discuss the question of extending President's Rule there for a further period of 6 months or whether there are other issues to be discussed Efforts should be made to solve the Kashmir problem Talking on the question of Hindus and Muslims will not lead to any solution of the problem of Kashmir The Government should not succumb to militant s pressure It should take initiative to solve the problem The Government should state that it would recover land that has been unduly annexed by Pakistan which is known as 'Azad Kashmir' The Government is required to be offensive and it should announce that 'Azad Kashmir is an integral part of India The Government is only becoming defensive on this issue Politics of Defence will not work here It is very important to save Kashmir Shri Rajesh Pilot has gone there today and I do not know what would be his achievements there We should release the situation as it prevails in Kashmir The State police are on the path of rebellion there The hon Minister never comes to hold talks with them to be able to know their demands He should try to know the reasons that have led them to go on the path of agitation Once there was a police rebellion in Uttar Pradesh also Even at that time there was the rule of the same political party in the Centre as well as in the State During that period itself the students of Uttar Pradesh had launched an agitation in Lucknow University Here, I would like to submit that police agitation is not a good sign I would therefore like to cite a couplet here in the context of Kashmir

"Aansu Me Kahin Dill Ki Tasvir Na Jal
Jaye Kagaj Na Sulag Jaye Tahnir Na Jal
Jaye Barophile Fizaon Ko Pakija Rakho
Rakho Varna Broad ke Dheron Me Kahin
Kashmir Na Jal Jaye "

I would also like to draw the attention of the Government to the misuse of TADA M L As M P s and other innocent persons are being arrested under TADA Once a Member of B J P was also taken into custody under TADA The

Government made the provision of TADA, but now the Government is required to educate the authorities as to when TADA should be applied The police Officials must of whom are only intermediates or B A pass are not aware of the provisions of TADA They should be made aware of the definition of a terrorist

Sir, there was one such case in Delhi itself There is one Shri Padip Kumar Singh s/o Shri Chandra Narayan Singh resident of Madhubani district of Bihar He was arrested under Section 25 under a false case The witness has already said that nothing was detected in his presence (*Interruptions*)

(*Interruptions*) He was detained under section 25 thereafter TADA was imposed and they are not freeing him in bail Why such innocent people are being made criminals? I want to reiterate that such people should not be forced to become criminals

Sir everybody made a reference of the incident of 6th December I do not want to go into it in details but only want to say that due to this incident there was a riot in my constituency Sambhal in which 21 people were killed Never before Hind-Muslim riots have taken place there, Sambhal is a big and historical town and its 70 per cent population Muslims In fact there had never been any Hindu-Muslim riots in that town Three Sub-Inspectors of police shot dead three youth aged 10 20 and 18 of at 10 O'clock I have already sent letters to the Prime Minister and Minister of Home on 8th I have the copies of those letters with me but no action has so far been taken in this regard I also want to mention the names of the persons died there they are Mohammed Iran of Dhavarasi village Akil Ahmad of Ujhan Ili Ahmad of Dhakka Rajagart Ali of Bankheri Alauddin and Sardar Khan of Bawankher and Chaparral Singh S/O Balknshan Mohammed Peela Khajana Sarai Tareen I have written about these to the Prime Minister, Home Minister and SSP and DM of Moradabad but these have not been identified so far I want produce here a photograph of a person and a

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copy of the F.I.R. The police say that he has not been killed, if it is so, then, he should be produced. I was presenting these two things here. I have been demanding it since December but no action has taken so far. Today I have got an opportunity to raise this issue in the House, I would request the police to search them out.

Mr. Deputy Speaker, Sir Vice President of Yuva Janta Dal Razaqat Ali was attacked by criminals on 27th In Ashok Vihar, Delhi. He escaped somehow but his brother Mohammad Salim was killed by the criminals. No action has been intimated in this regard. I request that an early action should be taken in this regard. (Interruptions)**

Mr. Deputy Speaker, Sir a Congress Minister is also involved in terrorist activities, this photograph... I wish to lay them on the table of the House. This is very sorrowful. (Interruptions)

SHRI RANGARAJAN KUMARAMANGALAM: Mr. Deputy-Speaker, Sir, I am sorry. He has to give notice, These things cannot be permitted.. (Interruptions) The Minister of State in the Ministry of Home Affairs Shri P.M. Sayeed: sir, let him give a notice, according to the procedure. He just cannot do it.. (Interruptions)

[Translation]

DR. LAXMINARYAN PANDEYA: Mr. Deputy Speaker, Sir these photographs have already been published in the newspapers of Bhopal.

SHRI P.M. SYED: But if you want to raise an issue in the House, you must follow the procedure. you cannot raise an issue all of sudden.

SHRI DEVENDRA PRASAD YADAV (Jhansi): Mr. Deputy Speaker, Sir, Minis-

ter for Parliamentary Affairs have given a reference of Parliamentary procedure that a notice should be given prior to leveling any allegation on a Minister in the House. But in this case no allegation has been leveled against the Minister, only it has been said that an investigation should be made regarding the publishing of photographs and factual position should be ascertained.

[English]

SHRI RANGARAJAN KUMARAMANGALAM: Sri, it is all very nice for the hon. Member to say that I have made a mention. Suppose I make a mention that somewhere it is reported that particular hon. Member was involved in a case. Is that an allegation or not? It is a matter of interpretation. When you make a statement or cast an aspersion or in any form can be read to be defamatory, you are supposed to have give a notice. It is casting an aspersion. It is casting a situation. It is not a question of charge. This is not a House where we have a judicial inquiry going on. So, there is no question of charges... (Interruptions) Do you want the rule to be read out?.. (Interruptions)

[Translation]

SHRI NITISH KUMAR: Mr. Deputy Speaker, Sir, the Minister of State in the Ministry of Parliamentary Affairs is deviating from the issue. The hon. Member has not leveled any allegation he has only said that such photographs have been published in the newspapers of Bhopal. You can verify whether these photographs are fake or this statement is untrue.

[English]

SHRI RANGARAJAN KUMARAMANGALAM: I am sorry, the hon. Member, Nitish Kumarji, is a member of the Panel of Chairman. I hope he is at least aware of what the rule says. If he wants, I will take the rule out and read it out

**Expunged as ordered by the chair.

to him You will notice that the rule specifically barred any evil apprehension

MR DEPUTY-SPEAKER Mr Nitish Kumar the question is that the man who was with the Minister (*Interruptions*)

SHRIP M SAYEED Mr Deputy-Speaker, Sir, you are a proper person to educated him

SHRI NITISH KUMAR He has not made any allegation against anybody

MR DEPUTY -SPEAKER It is not the question of allegation, the man who was with the Minister

SHRI NITISH KUMAR For making any allegation the Minister of Member has to give proper notice, but he is not making any allegation here (*Interruptions*)

SHRI RANGARAJAN KUMARAMANGALAM I would like to read it out to you, Sir (*Interruptions*) Mr Deputy-Speaker Sir, I would like to read the rule out I think it is time that the Members should know what they are talking about (*Interruptions*) Okay, agreed He did not make an allegation

The rule says

'No allegation of a defamatory of even incriminatory nature, shall be made against a person or member unless adequate advance notice to the Speaker, also to the Minister concerned is given and the Minister may be able to make an investigation into the matter for the purpose of the reply "

The objective is the when you make a statement, the Minister concerned or the member concerned, even a Member, must have the opportunity to know the fact of what you are trying to say and inquire into the matter and reply You cannot stand up and say, I heard so and so' against somebody like I can stand up today and say that I have heard something about Shri

Nitish Kumar Now, would he like to respond just like that/ It is not done in parliamentary practice There is a fair play For example, he is a 'creamy layer' Now suppose, he will say, 'Yes, I am' I know he will because we both belong to the some creamy layers But the point is not that The point is that there is an intention behind this rule Let us not try devious ways to hurt each other Sir I object to the deceives way of hurting each other

[*Translation*]

SHRI NITISH KUMAR Mr Deputy Speaker I agree to it that if any allegations are to be made against any member a proper note should be given But the question is that he is not making any allegations against anyone (*Interruptions*)

[*English*]

SHRI RANGARAJAN KUMARAMANGALAM Sir, it is defamatory We are not to be quoted out of turn, but I would like to just say this for the purpose of clarification Suppose it is said that X and Y were seen in a photograph with a lady But see how unfortunate it is That is all Suppose nothing more is said beyond that Is that or is that not a method of insinuating and defaming a persons? There is a method about all this and let us to have a devious method of achieving what in the rules you cannot achieve Go through it properly, I don't mind and give a notice

SHRI NITISH KUMAR I do not disagree with you

SHRI RAMGARAJAN KUMARAMANGALAM It is the way of defaming

[*Translation*]

SHRI NITISH KUMAR He is mentioning only about the photographs which has been published He want that clarification should be given about it (*Interruptions*)

SHRI RANGARAJAN KUMARA-MANGALAM And that this is why a notice is required

[English]

They cannot go on record until the notice is given Otherwise the whole rule is defeated

[Translation]

SHRI NITISHKUMAR If he says with full responsibility that a photograph has appeared in which the Minister is shown with a notorious person and he knows that Minister has some relations with that person then it amounts to making allegation But he is simply mentioning about the photograph and his intention was perhaps to seek clarification it (Interruptions)

[English]

SHRI RANGARAJAN KUMARA MANGALAM I would like to clarify I must go on record This is a very mischievous attempt if I may go on record to say (Interruptions)

MR DEPUTY-SPEAKER Mr Nitish, in this case there is a photo which is displayed showing that somebody is with the Minister when you narrate this there is some sort of intention in it it is not a complimentary one, it is not the praise that the Minister is such a great man it is not that Here it indicates that the Minister is with a man who is not of standard one That is the main intention behind it Therefore if you want to say is it right that the Minister was with such a man for such you set a thing just give a notice and say in such and such paper is has appeared Then the Minister will be in a position to rebut it or accept it Therefore kindly don't produce it here

(Interruptions)

[Translation]

SHRI CHHEDI PASWAN Shri Kumaramangalam is comparing * * with woman (Interruptions)

[English]

SHRI RANGARAJAN KUMARAMANGALAM Sir unfortunately it is a language problem He does not understand what X and Y mean he does not understand English This is a natural hang up Shri P M Sayeed It should not go on record Sir Mr Deputy-Speaker We will remove it

(Interruptions)

MR DEPUTY SPEAKER It is getting When it is getting late many times the words will not be under our control

Now you kindly conclude You have already taken 20 minutes

[Translation]

DR S P YADAV Sir I would like to submit about the objection raised by the hon Minister my intention to defame any one I am making any allegation This photograph

[English]

SHRI OSCAR FERNADE (Vdaipur) I object to it He should give a notice

MR DEPUTY-SPEAKER If you really intend that some idea is behind that picture you give a notice given an opportunity to the Minister The Minister will explain to you It is not fair to raise it without giving due notice

SHRI P M SAYEED His name should not from part of the proceedings

MR DPUTY-SPEAKER That will be removed

[*Translation*]

DR S P YADAV We generally discuss about the atrocities committed on harijans, women and minorities. Generally these three categories become victims of atrocities and we generally discuss about them in one form or the other but what we say in the House is not implemented. Shri Ram Vilas Paswan has explained in details about the atrocities committed on harijans. Whether it is the incident of Chundur Pipariya, Panvaroua or at any other place. We are not informed as to what action has been taken and the guilty persons have been punished or not. Similarly the case of atrocities on women are raised by the lady members in the House and the discussion remain confined to the House only and no action is taken against the culprits.

Sometimes we seem to be divided on Hindu-Muslim lines in the House and it appears

that we are clashing with each other. These two cultures are living together since quite a long time. Mughal Emperor Akbar married Jodhabai and similarly recently Roshan Advani married Salim Pathonyia in Bombay. Therefore there is nothing to quarrel about it but the need of the hour is to maintain goodwill in and outside the House to save the country. Though, I oppose the demand for grants of the Ministry of Home Affairs. Yet I would like to say to the Minister of State who is present in the House to make improvement in the functioning of the Ministry to save the country otherwise the country would be ruined.

With these words I conclude

19.39 hrs.

*The Lok Sabha then adjourned till Eleven of
the Clock on Thursday April 29 1993/
Vaisakha 9 1915 (Saka)*